

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal(AT)(Insolvency) No.717 of 2019

IN THE MATTER OF:

Pr. Commissioner of Income Tax-6, Chennai **...Appellant**

Vs

M/s Star Agro Marine Exports Pvt. Ltd. & Ors. **....Respondents**

Present:

**For Appellant: Mr. Vibhooti Malhotra and Mr. Shailendera Singh,
Advocates**

**For Respondents: Mr. Anant A Pavgi, Advocate for RP, Respondent
No. 2**

**Mr. Rajiv S. Roy, Mr. Avrojyoti Chatterjee and Mr.
Abhijit Sankar Roy, Advocates for Respondent No.
3**

**Mr. Aakarshan Sahay, Advocate for Respondent
No. 4**

ORDER

20.08.2019 The impugned order is on the basis of Section 30(2)(b) of the Insolvency and Bankruptcy Code, 2016. It appears that the said sub-Section has now been substituted by Insolvency and Bankruptcy Code (Amendment) Act, 2019.

2. Resolution Applicant and Resolution Professional state that they have not received the copy of the appeal. Learned Counsel for the Appellant informs that the copy of the appeal will be handed over to the Advocates.

3. Learned Counsel for the Respondent Nos. 1,2 & 4 may file reply affidavits within two weeks. Rejoinder affidavit may be filed by the Appellant within a week thereafter.

List the appeal along with delay condonation application for “Admission (After Notice)” on **12th September, 2019**.

[Justice A.I.S. Cheema]
Member (Judicial)

(Kanthi Narahari)
Member(Technical)

Akc/Sk